

FORM A

**Public Announcement**

**FOR THE ATTENTION OF CREDITORS OF DIAONICS AUTOMATION (INDIA) PRIVATE LIMITED**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>DIAONICS AUTOMATION (INDIA) PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	17.12.1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. of corporate debtor	U51909MH1999PTC123141
5.	Address of the registered office and principal office (if any) of corporate debtor	OFFICE NO. 4/5, NALAWADE CHAMBERS, OPP. MUKTIDHAM NASHIK ROAD, NASHIK, MAHARASHTRA – 422101.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order - 19.12.2023 (Order received by IRP on 02.01.2024)
7.	Estimated date of closure of insolvency resolution process	30.06.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Mr. RAJAN RAWAT  <b>Registration Number:</b> IBBI/IPA-002/IP-N00743/2018 - 2019/12262
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> - B - 602, AZZIANO, RUSTOMJEE URBANIA, MAJIWADA, THANE WEST, MUMBAI- 400601.  <b>Email Id:</b> rajanrawat61@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> B - 602, AZZIANO, RUSTOMJEE URBANIA, MAJIWADA, THANE WEST, MUMBAI- 400601.  <b>Email Id:</b> diaonics.ibc@gmail.com
11.	Last date for submission of claims	16.01.2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>  NA



Notice is hereby given that the National Company Law Tribunal, Mumbai Bench-V has ordered the commencement of a Corporate Insolvency Resolution Process of **DIAONICS AUTOMATION (INDIA) PRIVATE LIMITED** on 19.12.2023.

Creditors of **DIAONICS AUTOMATION (INDIA) PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 16.01.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature in blue ink, appearing to be "Rajan Rawat", written over a horizontal line.

Rajan Rawat  
IBBI/IPA-002/IP-N00743/2018 -2019/12262  
Interim Resolution Professional  
In the matter of **DIAONICS AUTOMATION (INDIA) PRIVATE LIMITED**  
**AFA Valid Up to – 12-12-2024**

**Date: 04-01-2024**

**Place: MUMBAI**